

Government of Jammu and Kashmir  
Home Department  
Civil Secretariat, Jammu/Srinagar

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Phone.No. 0191-2547169-(J)  
0194-2506262-(S)

NOTIFICATION

Srinagar, the 5th October, 2020

S.O -307 Whereas, on 25-12-2009 Police Station Sumbal received a reliable information that after Friday Prayers JKLF Chairman Mohammad Yaseen Malik S/O Gh. Qadir Malik R/O Maisuma, Srinagar suddenly appeared at Bus Stand Hajin and raised Anti National Slogans, resulting gathering of large number of people on the spot; and

2. Whereas, a Case FIR No. 239/2009 U/S 13 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Sumbal and investigation was set into motion; and

3. Whereas, during the course of investigation site plan of place of occurrence was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under section 161 & 164-A Cr.PC; and

4. Whereas, during investigation it came to the fore that the accused had threatened the unity and integrity of India, by raising the Anti National Slogans ; and

5. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the accused namely Mohammad Yaseen Malik, Chairman JKLF S/O Gh. Qadir Malik R/O Maisuma, Srinagar for commission of offence punishable Under Section 13 of Unlawful Activities (Prevention) Act, 1967; and

6. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

7. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching

prosecution against the above mentioned accused for the commission of offence punishable under section 13 ULA (P) Act, in case FIR No. 239/2009 of Police Station Sumbal.

By order of the Government of Jammu & Kashmir.

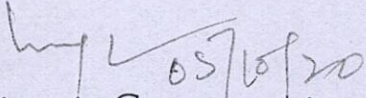
Sd/-  
Principal Secretary to Government  
Home Department.

No:-Home/Pros/45/S/2020

Dated:-15-10-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

  
Special Secretary to Government  
Home Department.